

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.213- IA/178(AHM) 2024  
In  
CP(IB) 487 of 2018

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

State Bank of India & Anr  
V/s  
Shirpur Power Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on 15/04/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant / Liquidator : Ms. Prachiti Shah, Advocate  
For the Respondent : Mr. Arjun Sheth, Advocate a/w.  
: Mr. Rajiv Chawla, Advocate

**ORDER**

**IA/178(AHM) 2024**

Now a reply by way of affidavit has been filed by the respondent No. 5 on 08.04.2024, vide inward diary No. 2113. However, no reply has been filed by the respondent Nos. 1 to 4.

Learned Counsel for the applicant / liquidator seeks time to go through the same and also to file a rejoinder. She further seeks time to comply with the last order dated 07.03.2024, by amending the cause title in respect of respondent No. 6.

Let needful be done, within a period of two weeks, from the date of this order.

Re-list on 12.06.2024.

-Sd-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

-Sd-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**